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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 17763/2024 & CM APPL. 28082/2025**

M/S OMEGA QMS.

.....Petitioner

Through: Mr. Prem Kandpal and Mr. Ketan Jain,  
Advs. (M: 9811180330)

versus

COMMISSIONER, CGST, DELHI WEST & ANR. ....Respondents

Through: Mr. Gibran Naushad, Sr. Standing  
Counsel with Mr. Harsh Singhal and  
Mr. Suraj Shekhar Singh, Advs. (M:  
9560430864)

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE RAJNEESH KUMAR GUPTA**

**ORDER**

% **08.05.2025**

1. This hearing has been done through hybrid mode.

**CM APPL. 28082/2025 (u/O VI Rule 17 CPC)**

2. The present application has been filed by the Petitioner under Order VI Rule 17 of the Code of Civil Procedure, 1908 for amendment seeking adding of challenge to the order dated 1<sup>st</sup> February, 2025.

3. Considering that the order has been passed during the pendency of the present writ, the amendment is allowed leaving all the objections of the Respondents open.

4. The amended writ petition is taken on record.

5. The application is disposed of.

**W.P.(C) 17763/2024**

6. Let the counter affidavit be filed to the amended writ petition within



four weeks. Rejoinder thereto be filed within four weeks thereafter.

7. List on the dates fixed.
8. Interim order(s) to continue.

**PRATHIBA M. SINGH, J.**

**RAJNEESH KUMAR GUPTA, J.**

**MAY 8, 2025/dk/ck**